

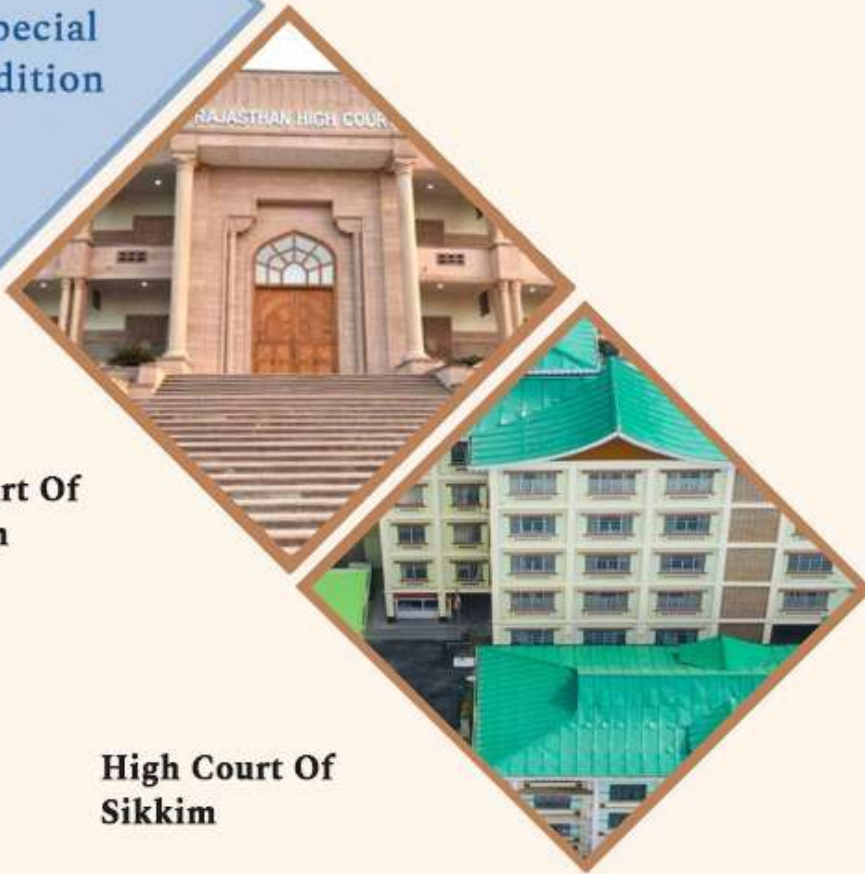
Newsletter

e-Committee, Supreme Court of India

Special
Edition

High Court Of
Rajasthan

High Court Of
Sikkim



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eCommittee Digital Accessibility Training Program Covers 371 Visually Challenged Court Staff at Karnataka



The High Court of Karnataka recently held a valedictory program on 06.07.2024 to commemorate the successful completion of the eCommittee Digital Accessibility Training Program for visually challenged staff members. This eCommittee program was launched on 11.09.2023 at Karnataka, and sets a remarkable example for inclusive workplaces. The program covered 371 visually challenged staff members across the state judiciary in 19

batches spanning several months. It equipped the visually challenged court staff in Karnataka with the necessary skills and tools to navigate the digital ecosystem of the courts. The training covered a wide range of assistive technologies, including Screen readers, magnifying software, Optical Character Recognition (OCR) tools, Refreshable Braille Displays, Braille Notetakers, and Assistive mobile applications.

Some key highlights of valedictory function include:-

- Distinguished guests including Hon'ble Mr Justice S. Sunil Dutt Yadav (Chairman, Accessibility Committee, High Court of Karnataka), Dr Sanjay Jain (Member, Supreme Court Committee on Accessibility), and Mr Shivaram S Deshpande (Head of Operations, Samarthanam Trust for the Disabled) graced the event.
- A documentary showcasing the program's journey was presented.
- Trainees shared their positive experiences of the training.
- Dr. Sanjay Jain lauded the program as an international success story and a model for accessibility implementation.
- Mr. Shivaram S. Deshpande introduced project opportunities for visually challenged staff.

- Hon'ble MrJustice S. Sunil Dutt Yadav emphasised collaboration and continuous improvement for an inclusive work environment.

The resounding success of the Digital Accessibility Training Program serves as a stepping stone towards a more inclusive future for the High Court of Karnataka. The participants' enthusiasm for further training on court-related software programs underscores their commitment to continuous learning and professional growth. This pioneering initiative of eCommittee stands as a beacon of hope for the Indian Judiciary to create a truly inclusive work environment where individuals with disabilities can reach their full potential.

“E-Suvidha Facility Centre” For E-Filing In Rajasthan High Court & Jaipur Bench



To facilitate the Advocates/ Litigants and other Stakeholders, “e-Suvidha Facility Centre” has been set-up in Rajasthan High Court Jodhpur and Jaipur Benches. Services of scanning, Printing, e-filing and uploading of documents will be provided at a nominal rate under one roof in the High Court premises itself. The services are beneficial for those advocates/ litigants requiring technical assistance for e-Filing. In the presence of Hon’ble Judges,

members of Bar and Government Advocates including AG/AAGs, Hon’ble Mr. Justice M.M. Shrivastava, the Chief Justice of Rajasthan inaugurated e-Suvidha Facility Centre at Rajasthan High Court Jodhpur on 12.07.2024 and at Jaipur Bench on 25.07.2024. The advocates/ litigants will also be provided with technical assistance for e-filing at the Counters.

Hands-On Training To Court Staff (VC Moderators) at Rajasthan High Court Jaipur Bench



Rajasthan High Court was the forerunner of the High Court to adopt hybrid mode of hearing in Rajasthan High Court, i.e. through Physical appearances as well as through Video Conferencing. 46 courtrooms in the Rajasthan High Court are well equipped with video conferencing setup. Training to Court Staff is being imparted for

proper functioning of VC Hearings through CISCO Webex. In this series, a training session was conducted on 15.07.2024 where the Technical Team imparted hands-on training to Court Staff (VC Moderators) at Rajasthan High Court Jaipur Bench. 13 Court Staff attended the training.

Training Programmes for Advocates & Advocate Clerks Under ECT Outreach Program in Agartala, High Court of Tripura



eCommittee Capacity building One-day Training programmes (ECT_7_2024) for Advocates and Advocate Clerk were organised on 20.07.2024 at Bishalgarh Court Complex under Sepahijala District

and on 14.07.2024 at Khowai Court Complex under Khowai District. 96 Advocates & Advocate Clerks were imparted training on various ICT topics by the nominated Master Trainer Judicial Officers.

QR Code in all the Orders of District Courts of Tripura

Judgement / Order Template with QR

Select Establishment:
DT Agartala

Case Status: ☐ Disposed ☒ Pending
Search By: ☒ Case No ☐ CNR No ☐ Pre-Trial
Please Provide Case No
TS MAC
[View Case Details](#)

CASE NO	CNR NO	PARTY	QR	J.TMPLT	ORDER TMPLT
TS MAC/120124	TRNTY10000402024	Manish Ray vs Uday Desai			

PRESENT
Shri Surya Deo Singh
Addl District and Sessions Judge
West Tripura, Agartala
TS MAC/10/2024

As a Citizen-Centric and Litigant friendly initiative, all the orders of the District Courts in Tripura which are uploaded on CIS will have unique QR Code affixed on them with effect from 01.08.2024. By scanning the QR Code, all the stakeholders will have

access to the current status and previous orders related to the case. For easy and convenient generation of such QR Codes, a module has also been developed by the in-house technical team of the High Court Registry.

Madras High Court Deploys Technical Manpower in 298 eSewa Kendras Across Tamil Nadu



Under Phase-III of the e-Courts Project, the Madras High Court has recruited 298 Nos. of Technical Manpower on a Contract basis for the use of 298 eSewa Kendras in the District Judiciary of the State of Tamil Nadu and U.T. of Puducherry w.e.f. 05.08.2024. 3120 applications were received through online mode. Preliminary and Final interviews were conducted on 28.07.2024 (Sunday) in the District

Headquarters. The In-house software team of Madras High Court has developed a software module to view the data of the candidates, to verify the mark sheets of the candidates and to enter the marks scored by the candidates in the interview. All in One Desktops and High End Scanners have been procured to meet the immediate requirement of 298 e-Sewa Kendras, so as to make them operational immediately.

Kerala High Court Collaborate With CUSAT University For AI Initiatives



The High Court of Kerala and Cochin University of Science and Technology (CUSAT) have undertaken a collaborative initiative aimed at integrating advanced AI solutions into judicial processes. The partnership leverages the IBM WatsonX generative AI technology.. This collaboration aims to enhance the efficiency, accuracy, and accessibility of judicial operations. The High Court of Kerala and

CUSAT have formalised the partnership through a memorandum highlighting the collaborative efforts in digitalising the High Court. During the International GenAI Conclave in Kochi, co-hosted by the Government of Kerala and IBM, the Hon'ble Acting Chief Justice of the Kerala High Court presented the Collaborative Initiative Report to the Vice-Chancellor of CUSAT.

Dispatch of Judgments & Communications Between the District Judiciary And Government Departments Through E-Office



As an important step towards enhancing the efficiency of despatch of copies of Judgments and communications to Courts in the District Judiciary and various Government departments, it has been decided to dispatch copies of Judgments and communications as

digital copies through e-Office / email, instead of physical furnishing of the same. A Standard operating Procedure has been formulated for the transmission of the orders to the Trial Courts and the Government Departments through e-Office.

Training Programs Conducted By IT Directorate in High Court of Kerala



A demo session for explaining the workflow for despatch of judgments and communications to Courts in District Judiciary and other Government Departments was

conducted in the IT Training Hall on 27.07.2024 in two batches for the officials of the Despatch Section, Filing Section (Petitions) and all Judicial Sections.

NSTEP is Implemented in District Judiciary of Himachal Pradesh

Sr No.	Establishment Name	Number of Bailiffs	Total Process Consumed	Process Allocated To Bailiff	Process Delivered By Bailiff	Process Pending With Bailiff
1	District and Sessions Court, Hamirpur	26	71	27	24	3
2	Chief Judicial Magistrate, TI Badli	0	0	0	0	0
3	Chief Judge Senior Division, Hamirpur	26	71	44	38	4
4	Chief Judicial Magistrate, Hamirpur	26	31	18	15	0
5	Chief Judge Senior Division, TI Badli	0	1	0	0	0
6	Chief Judicial Magistrate, TI Badli	0	0	0	0	0
7	Chief Judge Senior					

National Service and Tracking of Electronic Processes (NSTEP) has been implemented in the District Judiciary of the State from 18.07.2024. For successful implementation of NSTEP, a total number of 482 smartphones have been procured for Bailiff/Process Servers.

eOffice Implemented in High Court of Himachal Pradesh

FILE STATISTICAL REPORT											
Period : 01/01/2018 To 07/08/2024				Department : HP HIGHCOURT SHIMLA				OU Status : ALL		Nature : P/E	
S.No.	Department	Electronic Files (E)					Physical Files (P)				
		Created	Closed	Active			Created	Closed	Active		
				In Movement	Parked	Total			In Movement	Parked	Total
1	HP HIGHCOURT SHIMLA	757	12	672	3	675	0	0	0	0	0
	Total	757	12	672	3	675	0	0	0	0	0

eOffice has been successfully implemented in the High Court of Himachal Pradesh. Most of the administrative files are being

processed through eOffice. As on 07.08.2024 a total of 757 files have been created in eOffice and 672 files are currently in movement.

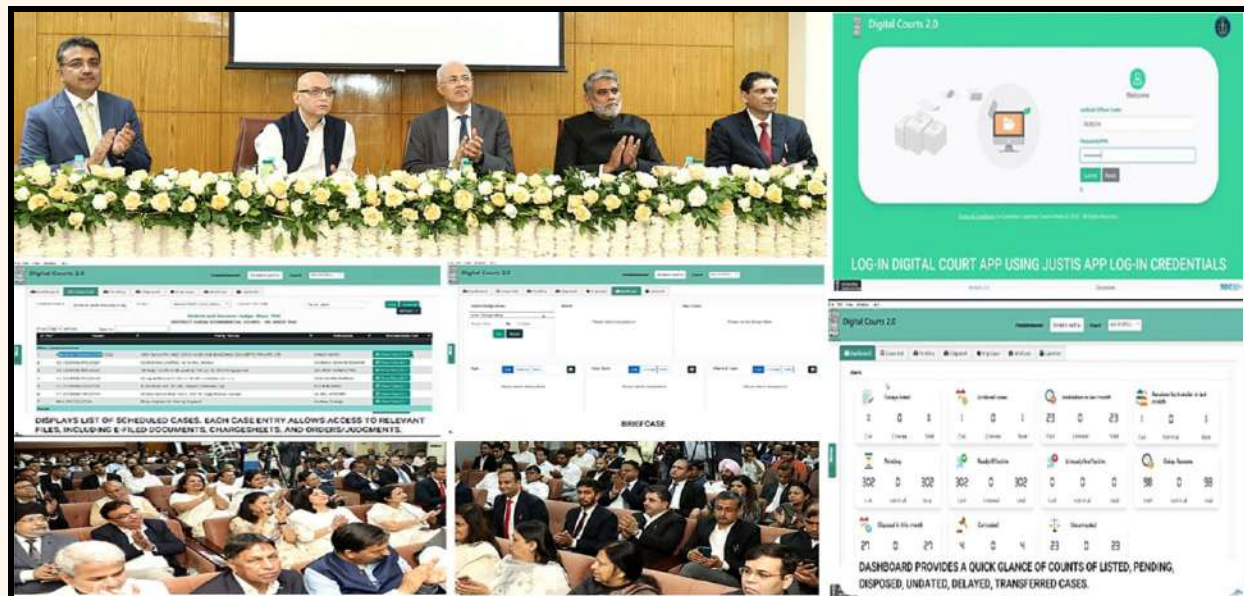
Training Programmes for Court Staff on Creating Accessible Court Documents & Court Fees at High Court of Orissa



The ICT & Hands-on training session was conducted for the Civil Court Staff at the Regional Judicial Academies. Training on “Standard Operating Procedure (SOP) for creating Accessible Court documents and dealing with the needs of persons with disabilities with appropriate care and sensitivity” for the Civil Court Staff was conducted at Regional Judicial Academies.

Further, a one day Refresher Training programme on Court Fees Act, Stamp Act, Suits Valuation Act, GR & CO (Civil & Criminal), Duty of the Ministerial Staff in proper functioning of the court, e-Court Filing (CIS), VC Rules, Protection of Women from Sexual Harassment and Time and Resource Management was conducted. The total number of participants) who were trained is 214.

Digital Court Application Programme at Tis Hazari Court



The Digital Court Application dashboard provides a quick glance of counts of listed, pending, disposed, undated, delayed, transferred, contested, uncontested cases through respective login credentials. The details of all the scheduled cases are also available in the cause list. The annotation feature to highlight, underline the contents or to add notes is also available. The introduction of the Digital Court Application, developed under the aegis of the Hon'ble Supreme Court of India, stands as a testament to the

commitment of Delhi District Courts in fostering a paperless, digital court system. This innovative platform enables judges to access case files remotely, thereby enhancing efficiency and transparency in judicial processes. Hon'ble Mr. Justice Rajeev Shaktidher and Hon'ble Mr. Justice Suresh Kumar Kait also graced the occasion and shared their insights on the transformative impact of hybrid hearing facilities, signalling the onset of a new era of technology in judicial practice.

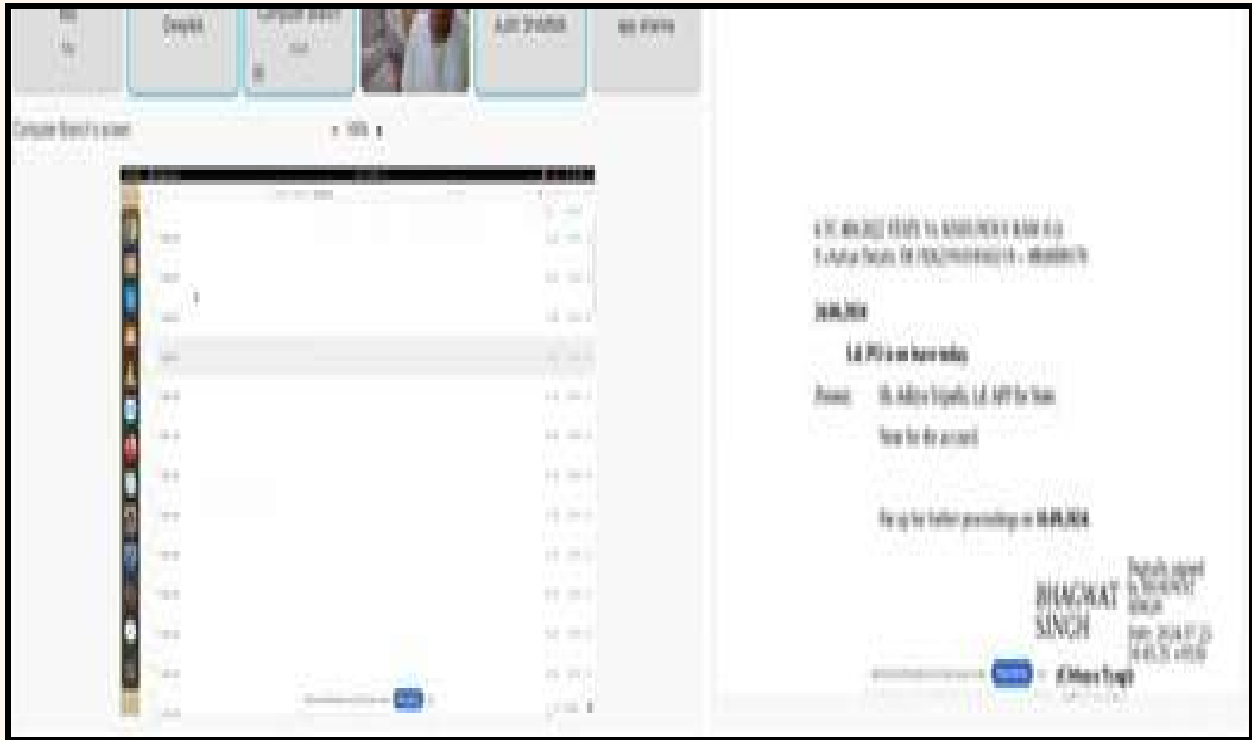
Inauguration of Pilot Hybrid Court at Tis Hazari Court, Delhi



The Delhi District Courts achieved a significant milestone in ICT technology with the inauguration of the Pilot Hybrid Court equipped with Speech to Text facility and Digital Court application for Judicial officers at the Tis Hazari Courts Complex on 19.07.2024. The event was graced by the esteemed dignitaries including Hon'ble Mr. Justice Manmohan, Acting Chief Justice-High Court of

Delhi, Hon'ble Mr. Justice Rajiv Shakdher, Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble Mr. Justice Sanjeev Narula, Hon'ble Mr. Justice Purushendra Kumar Kaurav, Hon'ble Mr. Justice Tushar Rao Gedela, Hon'ble Mr. Justice Girish Kathpalia, Prominent Members of the Bar, judicial officers and president of various bar associations graced the function.

E-Courts Training Programme For The Advocates & Advocate Clerks & Digital Signature Training Programme For Court Staff Conducted At Delhi



E-Courts Training Programme ECT_07_2024 at Taluk/Village for the nominated Advocates & Advocate Clerks on 24.07.2024 conducted by Judicial Academy, Delhi. Training Programme w.r.t. to Digital Signature on the Orders-Judgements (individual or bulk) imparted to all

the Stenographers posted in the East, North East and Shahdara District held on 25.07.2024 at Karkardooma Courts, for all the Stenographers of Central and West District on 25.07.2024 at Tis Hazari Courts and on 26.07.2024 conducted by Computer Branch, PHC, NDD.

**e-Committee Supreme Court of India
Special Edition**

**High Court of Rajasthan
e-Initiatives & Best Practices**





Justice Manindra Mohan
Shrivastava, Chief Justice
Rajasthan High Court



MESSAGE

The special issue of e-Committee Newsletter on Rajasthan High Court is a matter of great pride for us, for which I congratulate the Hon'ble e-Committee.

I am delighted to share that it is remarkable development regarding ongoing e-Court project, a transformative initiative that aims to revolutionize the way justice is delivered in our legal system. As we continue to embrace the advancements in technology, the e-Court project marks a significant step towards justice delivery system.

The initiation of the e-Courts Mission Mode Project, as part of the National e-Governance Plan, underscores a strategic approach denoted by 'Mission Mode'. This signifies the project's adherence to well-defined objectives, scopes, implementation timelines, milestones, and measurable outcomes.

The success of the e-Court project relies on the collaborative efforts of all stakeholders, including Judges, Lawyers, Court Staff and litigants also. As we embrace this digital transformation, I am confident that the e-Court project will not only enhance the efficiency of our legal system but also improve easy access to justice for all.

I urge all members of the legal community to embrace this initiative wholeheartedly and adapt to the changing landscape of legal proceedings. Together, we can make the e-Court project a model for other jurisdictions to follow, further reinforcing the strength and adaptability of our judicial system.

I applaud the sincere efforts put in by the officials of Hon'ble e-Committee and look forward to pursuing future endeavors.



JUSTICE DINESH MEHTA
Chairperson, Computer
Committee



MESSAGE

It is heartening to know that Hon'ble e-Committee, Supreme Court of India is publishing a special issue of e-Committee Newsletter on Rajasthan High Court. Initiative of releasing special issue of e-Committee Newsletter for each High Court is commendable.

e-Court project is an initiative poised to redefine how justice is administered within our legal framework. By leveraging the latest technological advancements, the e-Court project ensures more streamlined, transparent and readily accessible justice delivering system to all.

The effectiveness of the e-Court project rests on the collective association of key stakeholders, encompassing judges, lawyers, court staff and litigants. I believe that collectively, we can establish the e-Court project as a benchmark for other jurisdictions to emulate, thereby fortifying the resilience and adaptability of our judicial system. Publication of newsletter will work as a catalyst in the endeavour, as dissemination of information motivates the person serving the institution on the one hand and further it makes the recipients of service facilities aware of the advancements and efforts being undertaken, so as to make optimum use of the projects.

While complementing each and every contributor for this endeavour, in publication of special issue of e-Committee Newsletter on Rajasthan High Court, I assure full support and cooperation of e-Committee of Rajasthan.

MEMBERS OF THE COMPUTER COMMITTEE AND THEIR PHOTO



Hon'ble Mr. Justice
Dinesh Mehta -
Chairman



Hon'ble Mr. Justice
Kuldeep Mathur -
Member



Hon'ble Dr. Justice
Nupur Bhati - Member

Achievements of the Phase I of eCourts Project of High Court of Rajasthan

Implementation of ICT in the judicial domain in Rajasthan: As per the National Policy and Action Plan for implementation of ICT in the Indian Judiciary prepared by Hon'ble eCommittee, Supreme Court of India, a Steering Committee of five Hon'ble Judges was constituted vide order dated 18.11.2005 for implementation of action plans under eCourts project in Rajasthan High Court and District Judiciary.

Site Preparation: Site Preparation was completed in 238 court complexes, which included computer

server rooms and judicial server centres covering 787 courts.

LAN Work: LAN work was completed in Rajasthan High Court Jodhpur and Jaipur Bench and 233 Court Complexes of district judiciary covering 787 courts.

Hardware: High Court at Jodhpur: 129 Slim Client PC, 129 Printer, 129 UPSs, 20 DMP, Switch, Rack Mount Server, File Scanner & One Projector have been installed.

High Court Bench at Jaipur: 126 Slim Client PC, 126 Printers, 126 UPSs, 20 DMP, Switch, Rack Mount

Server, File Scanner & One Projector have been installed.

District Courts: Desktop, Printer, Server (Court Complexes having 2 or more than courts), UPS, Scanner and Projector etc. delivered in 238 Court Complexes. 4 Computers (1 Slim & 3 Thin Client Computer and 2 Printer (1 DMP & 1 Laser) for each court to conduct their day-to-day work.

Technical Manpower: One SSO, one SO & two SA at High Court Jodhpur, one SO & one SA at High Court Jaipur and one SO and two SAs in each district judgeship were deployed through empanelled agency after interviewing by the interview committee under supervision of Hon'ble Steering Committee to cope up with existing hardware support and technical assistance.

Laptop and Printer for Judicial Officers: 769 Laptops in the year 2007 and 813 Laser Printers were

bought in the year 2008 for the judicial officers.

ICT Training: A number of ICT trainings are conducted for Judicial Officers and Staff of District Judiciary.

Internet Connectivity: Internet Connectivity has been provided at residence of Judicial Officers and Court Complexes

DG Sets: 112 DG Sets were procured for different Court Complexes utilizing funds provided by Hon'ble e-Committee.

CIS Application: CIS Application has been rolled out in 238 Court Complexes

Data Entry: Fund was provided by Hon'ble e-Committee through NIC for entry of backlog cases in CIS in 238 Court Complexes.

Process Re-engineering Exercise: Process Reengineering teams were constituted for process reengineering

exercise on criminal cases and civil cases.

Website of District Courts: Websites of 35 District Courts were created and migrated from NIC domain to new web portal i.e. <https://ecourts.gov.in> as per guidelines of e-Committee.

District Level Computer Committee: District Level Computer Committees were constituted under e-Court Project to resolve the vendor related issues, supervise data entry &

update, smooth functioning of JSC and to implement and carry out the direction of Hon'ble e-Committee and Hon'ble Steering Committee.

WAN Connectivity: Leased Line at 38 District Level Court Complexes and 228 VPNoBB at Taluka Level Court Complexes are in operation.

VC Facility: Video Conferencing equipment was provided in 35 District Courts and 33 Jails of Rajasthan.

Achievements of the Phase II of e-Courts Project of High Court of Rajasthan

Enforcement of ICT in judicial domain: After the completion of Phase I, it was the object of upward shift in the stage of ICT implementation in the Judicial System in easy access to the public on various issues/ information pertaining to the judicial system &

time bound management of the processes of the Judicial System.

Hardware: Funds were provided for procurement of additional hardware in Rajasthan High Court, additional hardware for existing courts of District Judiciary and hardware for new courts, hardware for District Legal Service Authority & Taluka

Level Legal Service Committees & hardware for Rajasthan State Judicial Academy, Jodhpur.

(a) High Court: Server, VC equipment, Document Visualizer, High Speed Printer, Justice Clocks, Services of Manpower etc.

(b) District Judiciary: eCourts approved hardware procured for 1239 Courts.

(c) DLSAs & TLSCs: eCourts approved hardware have been provided in 35 DLSAs and 181 TLSCs, 3 Computers, 1 Printer, 1 UPS have been provided in each DLSA, 3 Computers, 1 Printer, 1 UPS have been provided in each TLSC.

(d) Rajasthan State Judicial Academy: eCourts approved hardware have been provided in Academy Jodhpur. 31 Computers, 4 Printers, 1 Projector with Screen, 1 DG Set, 1 UPS 10 KVA, 1 Hard disk 1 TB have been procured.

(e) Laptops: 1015 Laptops have been procured for Judicial Officers under replacement of 5-year Laptops and 255 Laptops for newly recruited JOs.

MPLS Connectivity: MPLS connectivity has been provided in 327 Court Complexes in the State of Rajasthan. Payment for initial 2 years was provided by the Department of Justice, New Delhi and thereafter recurring expenses were borne by the State Government.

CIS Software: CIS 1.0 has been rolled out in Rajasthan High Court. Latest version of CIS 3.2 has also been migrated in all the courts of District Judiciary. Bilingual CIS version has also been implemented in all the establishments of District Judiciary. Sirohi Judgeship, which was the pilot district, has become the first district in the entire country to successfully upgrade CIS Servers to Ubuntu 20.04 and perform live testing.

NJDG: CIS has been rolled out in almost all the courts of Rajasthan, and data of all the courts are being regularly transmitted to NJDG.

ICT Training: ICT Training is regularly organised for judicial officers, advocates, and advocate clerks through Rajasthan State Judicial Academy Jodhpur. For this purpose, 21 Judicial Officers cum Master Trainers have imparted intensive training to 492 Advocates, out of them, 442 Advocates have been nominated as Master Trainers to impart training to other stakeholders like advocates/ advocate clerks. Apart from above, as per proposed Calendar of eCommittee Special Drive Training and Outreach Programme, two trainings to stakeholders are being provided every month through Rajasthan State Judicial Academy with the help of Master Trainers.

Video Conferencing Facility: Video Conferencing Facility is provided in High Court and District Judiciary. The Rajasthan High Court Rules for Video Conferencing for Courts 2020 have been notified and implemented w.e.f. 02.08.2021.

High Court: Dedicated VC Setup have been provided in Rajasthan High Court Jodhpur & Jaipur Bench courtrooms.

District Judiciary: Dedicated internet-broadband connectivity, VC equipment's & Zoom VC Software have been procured for 1292 courts of District Judiciary.

Implementation of various eCourts Services:

(a) Mobile App: eCourt Services are provided through Rajasthan High Court eCourts Services app on Android and Apple iOS Store.

(b) eFiling: e-Filing has been started in Rajasthan High Court since January 2020 and District Courts

from July 2020. Mandatory e-Filing for Government Cases in High Courts has been started in High Court form 01.01.2022.

(c) ePay: ePay facility for court fees and fine has been started in District Judiciary from May 2020.

(d) e-Sewa Kendra: One eSk each at Rajasthan High Court Jodhpur and Jaipur Bench has been established. One eSK at District Court, Udaipur has also been started on pilot basis.

(e) Virtual Court: Functioning of Virtual Courts has been started from 21.07.2022 for traffic eChallenges of Jaipur Commissionerate area. The court of Spl. Mobile Magistrate

Court No. 2, Jaipur District has been designated to function as a virtual court.

(f) SMS Facility: Push SMS Facility of case status is being provided on registered mobile number of advocates and litigants in District Judiciary.

(g) NSTEP: NSTEP (National Service and Tracking of Electronic Processes) for electronic service of processes of civil courts was launched on 27.09.2019. Mobile Handsets with internet connectivity have been provided to process servers and bailiffs. This NSTEP Mobile App has been prepared in Hindi.

On-Going Projects of eCourts Phase-III

Out of 24 components for implementation in Phase III of eCourts Project, Rajasthan High Court has planned and taken initiatives in following modules:

Hardware for Existing Courts covered under Phase I & II: As per plan of Phase III, One Scanner, Four Desktop PCs and Four Digital Tokens are to be procured for 1240 Courts already covered under Phase I

& II. Work orders for above all the items have been issued after initiation of tender process.

Solar Power System: One court Complex from every District Judgeship has been identified for installation of Solar Power System and a total 36 Solar Power Systems are to be installed. Memorandum of

Understanding (MoU) was executed between Rajasthan High Court and REIL on 03.02.2024.

Technical Manpower: Services of 4 Technical Manpower (as per directions) are being taken through NICS. Funds for the purpose have been transferred to NICS on 09.02.2024.

Best Practices (e-Initiatives) of Rajasthan High Court

Paperless Courts: Taking a big stride towards digitisation and paperless functioning, Rajasthan High Court has started Paperless Courts. For management of paperless courts, a unique in-house "Peripheral Paperless tModule" programme has been developed with separate logins for Hon'ble Judges, Court Masters, Registry Officers, Section In-charge, dealing clerks, Scanning Agency etc. 44 Courts Rooms of Rajasthan High Court are equipped with all appropriate hardware, touch screen

displays etc. for paperless courts. Hands-on training has been imparted to High Court Staff in order to perform their roles and responsibilities as per Standing Order No.19/S.O./2020 dated 02.11.2020. During Inaugural function of Platinum Jubilee Celebration of Rajasthan High Court on 14.10.2023, Hon'ble the Chief Justice of India launched functioning of Paperless Courts of Rajasthan High Court.

Rajasthan High Court
(FORUMS ON MOBILE)

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e-Filing

e-Filing Portal for High Court & District Courts

e-Filing User Manual

Notifications for e-Filing

Advocate Details - Jaipur

Advocate Details - Jodhpur

Guidelines for High Court & District Courts

If updation of Mobile Number and Email Address in High Court database is required, learned Advocates may send mail on following email address along with copy of Bar Council Enrollment Certificate or Bar Association Identity Card having Bar Council Enrollment Number:

For Jaipur :- advocates@hcdh@nicaraj.org

For Jaipur Bench :- advocates@hcdh@nicaraj.org

For assistance, please contact:-

For Jaipur :- Shri Rakesh Yadav, Sr. System Officer on Mobile Number: 931490003

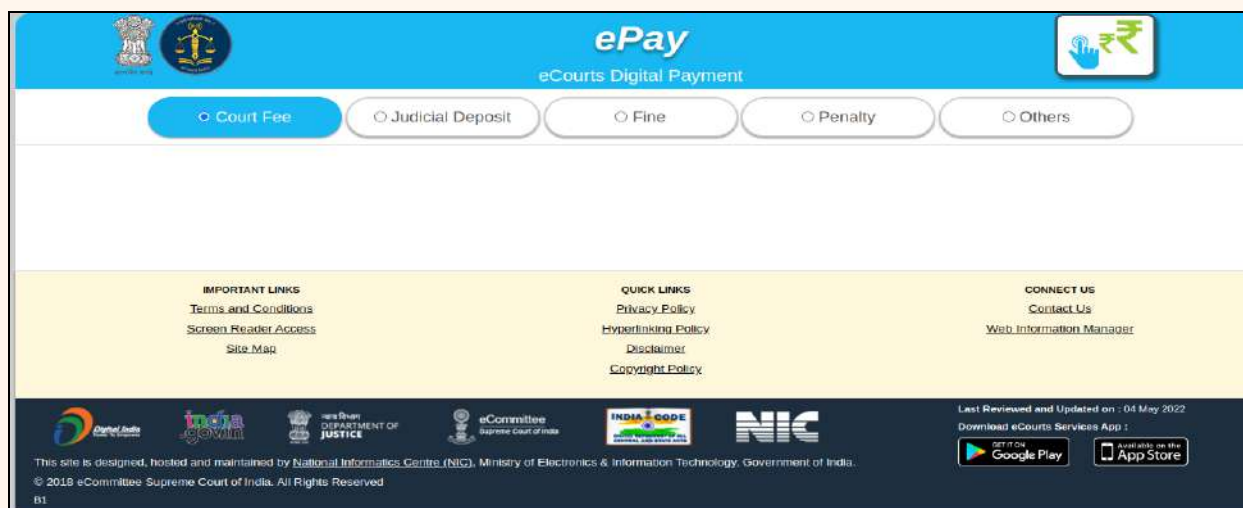
For Jaipur Bench :- Shri Nitish Sharma, System Officer on Mobile Number: 752308117

If the query remains unresolved, please mail at spc-raj@hcdh@nicaraj.org

E-filing Centres for Advocates and Litigants: Rajasthan High Court has set up e-filing Centres both at its Principal Seat Jodhpur and Bench at

Online ePay Facility:

Rajasthan High Court has started the facility of payment of online Court Fees and fine for High Court. ePay is directly integrated with eGRAS of the State Government. Program has been developed to Deface the court fees/ fine receipt.



Wi-Fi Enabled Campus: Free Wi-Fi Internet Facility is available in the entire campus of Rajasthan High Court at Jodhpur and Jaipur which is provided by the Department of Information Technology & Communication (DoIT&C).

Scanning and Digitization: Scanning & Digitization of disposed case records of Rajasthan High Court is in progress since October 2018 both at Jodhpur and Jaipur. Almost 7 Crore pages of decided cases upto year 2015 are to be scanned and digitized. As on 22.02.2024, 4,38,06,569 pages (62.58%) have been

scanned and uploaded in DMS, out of which, Quality Check (QC) of 3,30,97,571 pages (47.28%) have been completed. All criminal files registered w.e.f. 1st January 2022 and all case (fresh and pending) files of other case types w.e.f. February 2023 are being regularly scanned and digitized through outsource.

JustIS Mobile App: JustIS Mobile App 2.0 launched by Hon'ble Prime Minister of India on 26th November 2022 being used to monitor and supervise the pendency and disposal of Districts under their jurisdiction. The Details of High Court Judges of

Rajasthan High Court has been entered on Portal to make the JustIS Mobile App Services.

Integrated Digital Solution Software with e-Prisons: Rajasthan High Court has developed an indigenous Digital Solution Software in collaboration with NIC New Delhi. The programme is integrated with e-Prisons Software which has been launched in the month of December 2022. Details of inmates maintained through ePrisons by police authorities which includes unique identification number of prisoner (PID), date of arrest, undergone period, absconding period, paroles history, criminal antecedents, issuance of custody certificate and other factors are migrated into this software. Simultaneously, the database of courts is also integrated with ePrisons like court case details, court orders, hearing details and causelist

etc. The developed software incorporates a statistical database of prisoners, under trial/ convicted and has multiple segments.

Neutral Citation Numbers: An in-house programme for auto-generation and displaying Unique Citation Number on each and every judgement of Rajasthan High Court was developed and implemented in January 2023.

FASTER (Fast and Secured Transmission of Electronic Records): For effective implementation of FASTER System in terms of directions of Hon'ble Supreme Court issued in Suo Motu Writ Petition No.4/2021, In Re: Delay in release of convicts after grant of bail, standing Order dated 22.10.2021 for compliance in High Court and Circular dated 22.10.2021 for compliance in courts of District Judiciary have been issued. Email IDs created within the domain@jcn.nic.in

All 36 District Courts of Rajasthan have been activated, and all the District & Sessions Judges have also been directed via letter dated 10.11.2021 to regularly access email IDs to ensure timely compliance and the due execution of orders and other processes.

RHC-FASTER System: On the lines of the FASTER System of Supreme Court, a programme has been developed for sending orders/ judgments and/ or documents related to a case file from Rajasthan High Court to the concerned stakeholders through Electronic Mailing System. Official email IDs of District Judges, all the courts of District Judiciary, District Collectors, Senior Officers of police including SP/ACP/ Commissioner of Rajasthan have been mapped with this programme to send the orders/ judgments.

Implementation of AI Translation Tool 'SUVAS': Rajasthan High Court

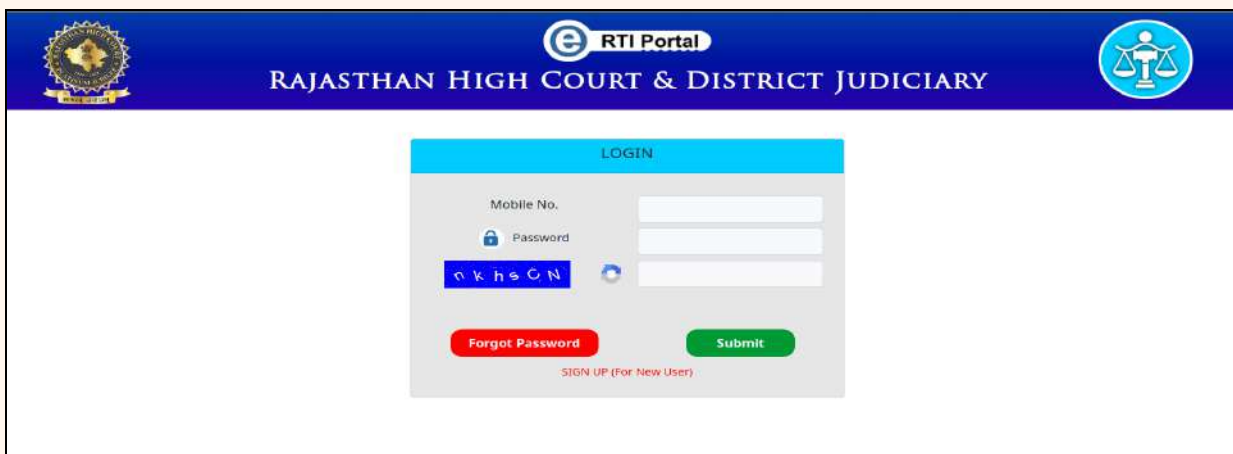
was selected as pilot State to carry out the task of using AI in translation of judicial records in regional language. Translated judgments of the Supreme Court as well as Rajasthan High Court in Hindi language are being regularly uploaded on the website of Rajasthan High Court and made available for the public under the head of 'Vernacular Judgments'.

Website of Rajasthan High Court: The Official website of Rajasthan High Court i.e. hcraj.nic.in. has been designed with the latest technology and on an advanced platform with an entirely new look and design. The website is screen responsive, i.e., it can be seen on mobile, iPad, or laptop screens of any size. The new website is disabled friendly and has been made fully compliant for specially-abled users with screen reader, high contrast fonts etc. accessibility features.



Webpage for Commercial Courts of Rajasthan: The webpage has live statistical data of all Commercial Courts and Commercial Appellate Division functional in Rajasthan. Links for e-filing, e-Pay, Court e-RTI Portal:

Orders, Case status, Causelists are also available on this webpage and users can avail all e-services pertaining to Commercial Courts in a single page.



In compliance with directions passed by Hon'ble Supreme Court on 20.03.2023 in Writ Petition (Civil) No.1040 of 2019, Pravasi Legal Cell Vs. UOI & Ors, e-RTI Portal for Rajasthan High Court and District Courts has been developed and made live by Rajasthan High Court within time frame. The eRTI Portal has been integrated with eGRAS Portal of the State Government for deposits of fee as per rules. e-RTI Portal was inaugurated and made live w.e.f. 05.06.2023.

Telegram Channel: Rajasthan High Court has developed a Telegram Channel, where a database of cause-lists, rosters, notices etc. and other information are being made available in real-time. Telegram Channel was launched during the occasion of the inaugural function of the Platinum Jubilee Celebration of Rajasthan High Court on 14th October 2023. Telegram Channel of

Rajasthan High Court can be joined by using the following link-
<https://t.me/hcrajtc>.

Unique CIS Report Menu (Comprehensive periphery for statistics):

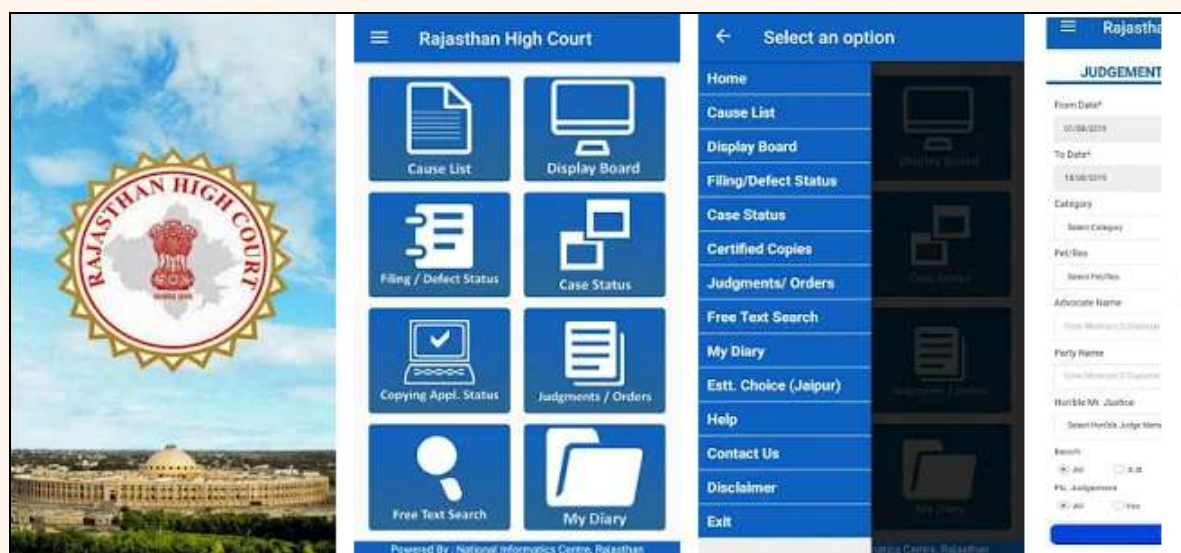
A comprehensive peripheral utility program named Report Menu has been prepared for the High Court. This program provides access to about 50 different types of reports to users providing ready reference for various statistical figures, administrative reports etc.

Peripheral Utilities with CIS 1.0 of Rajasthan High Court:

- Certified copies without movement of files using the orders and judgment uploaded.
- Judgment/ Order template generation for Court Staff.
- Cause List generation and order/judgment download with seal and QR Code.
- Tracking of records of Trial Courts.

- Physical verification of files, Limitation calculation, filing status etc.
- Computer programme for maintaining Digits in all the Judicial Sections for proper handling of files.
- Computer programme for keeping complete track of receipt, movement and return of the trial court records.
- Computer programme for reckoning the period spent in Judicial Custody.
- Computer programme for calculation of limitation period in cases.
- Computer Programme for Roster wise Peshi Dates in Rajasthan High Court
- Computer programme (ePass System) for automated generation of e-Passes for Sr. Advocates, Advocates, litigants and parties in person for entry in court-rooms and offices. Automated permissions can be generated and SMS are received by applicants.
- Pagination programme to display the last page number of the petition/appeal on the website of Rajasthan High Court.

E-Services Mobile App:



Rajasthan High Court has its own Mobile App both for Android and iOS. This Mobile App has facility of various case related information along with unique feature 'MY DIARY' through which any Advocate can make an e-diary of his cases which updates automatically every day. Search for cases within my diary may be made.

Computer Programme to manage transfer/postings of Judicial Officers:

A unique software for managing the administrative task of transfer/ postings of Judicial Officers has been developed which has a database of complete posting details of all the Judicial Officers of Rajasthan. The software automatically takes care of all conditions which are to be applied while affecting the transfer/ postings.

Go-Green Initiative for Causelist and Automated EMail Facility:

Go-Green initiative has been

launched since August 2019. On requisition of advocates, Cause List is made available to them on their email Ids; these customized weeklies, daily and supplementary cause lists are automatically emailed to advocates as soon as they are finalised by the Cause list section. The outcome of the above initiative is that the printing of the cause list has been dispensed with.

Justice Clocks: Two Justice Clocks, the LED Video Walls, for information dissemination and creating awareness are functional in the premises of Rajasthan High Court, Principal Seat at Jodhpur and Bench at Jaipur. Special Software has been developed to display the approved information and live data from NJDG on the Justice Clocks viz. age wise and category wise pendency of High Court and District Courts etc. Other ICT facilities in Campus:

- Computerised Centralised filing section linked to CIS
- Display Boards for Case Status
- Physical Gate pass counter linked to CIS.
- Information Kiosks
- e-Mitra plus Kiosk with 19 different types of Digital Services.
- E-Stamp counter for online court fees through Stockholding Corporation.

DISTRICT JUDICIARY:

Paperless Courts: Four Commercial Courts of Jaipur Metro-I have started functioning on paperless mode w.e.f. 14.10.2023 after launch by Hon'ble the Chief Justice of India in presence of 5 Hon'ble Supreme Court Judges and other respective Dignitaries. Presently, Commercial Courts of Jaipur Metro started functioning on paperless mode using available infrastructure for scanning and digitization of case files.

Video Conferencing facilities in District Judiciary: In order to equip all the District Judiciary of Rajasthan to efficiently conduct court proceedings through Video Conferencing, dedicated Zoom VC

Software licences, internet-broadband connectivity have been provided to 1344 Courts. VC remote points have been established at all 36 Districts Headquarters. Any person may use the facility of these VC remote points for getting his evidence recorded or for other court proceedings with any court of the State. VC Remote Points have also been established at other different government institutions. 95 jails in State of Rajasthan are equipped with VC hardware. An intensive training has been imparted to a team of five techno-savvy persons for use and features of Zoom VC Application Software.

Bilingual Toggling System in CIS:

In CIS 3.2, there is a feature of bilingual toggling system by which all the case related data can be entered in local language. The user can very well switch over to the bilingual language without logging out. Thus, this enhancement in CIS 3.2 has made the bilingual option more user friendly and time saving. After successful migration of CIS bilingual versions in Pilot Districts, the same has been implemented in entire Judgeships of Rajasthan in the month of October 2022.

ICJS (Inter-operable Criminal Justice System): Rajasthan is the first state to successfully implement ICJS in CIS. During the exercise of integration of ICJS, Rajasthan has become the first State in the country where all the Courts across the State are getting the CCTNS generated copy of FIR in the CIS along with the scanned copy of report and its

enclosures. The Director General, Police of Rajasthan has made it mandatory from January 2020 to upload each and every case diary in digital form on CCTNS.

Calendar Program (Periphery of CIS): A computer programme has been developed to facilitate effective court and docket management by showing the number of cases stage-wise listed on a particular day and between any two dates. Program also helps in maintaining paperless peshi registers, and generates a cause list in PDF.

Computer Programme for Online Statement of work done by the Judicial Officers: To make the entire process paperless and to accomplish the task in a scientific and analytical manner, a Computer Programme has been developed which is linked with CIS of every Court. The moment a case is disposed of in CIS, it is reflected in the Programme and the

credit admissible for such disposed cases is entered therein. After successful testing, the programme has been launched for the entire State of Rajasthan w.e.f. 01.04.2022.

Portal for Leave Management System (LMS): Leave Management System (LMS) has been launched on 22.02.2023 by Hon'ble the Acting Chief Justice and made live w.e.f. 1.03.2023.

RAJASTHAN HIGH COURT
Portal for Leave Management System for Judicial Officers of District Judiciary

Portal for Leave Management System

Rule/Circular - Forms - JO Code List

Note:

- Manual Leave Application is also required to be submitted by the officers as per present practice till further orders.
- Available Leave records are subject to verification by competent authority.

Log In

User ID

Password

Enter Captcha Code (Case Sensitive)

Captcha Code

Submit Reset Password

CONTACT US

For Administrative Issues:
Register Classification (Jodhpur), rclass.jod@hcrj.nic.in, 0291-2898038.

For Technical Issues:
Computer Cell, hcrjpur-rj@nic.in, 0141-2227441.

Email Addresses of all courts of District Judiciary: All the courts of District Judiciary of Rajasthan have been provided with official Email address on NIC domain and thereafter on High Court domain.

These email addresses have also been shared with the Police Department to exchange information related to processes.

E-Directory of Judicial Officers:

e-Directory of all the Judicial Officers is available on the website of Rajasthan High Court. This directory is designed to give it the look and feel of a physical book. The directory is also mobile responsive.

Judicial Officers Assessment Portal:

A portal has been developed for comparative assessment of work. It was launched by the Judicial Officers with officers posted in the same court in previous years in similar conditions. This portal has been designed to assist reporting officers while evaluating Annual Performance Appraisal Reports.

Solar Systems: 26 Court complexes in Rajasthan are running on Solar Power. Solar System in 36 Court Complexes of Rajasthan is under process in Phase III of eCourts Project.

MEDLEAPR Implementation:

MEDLEAPR is a software, through which Injury Reports, Post-Mortem Reports and other reports of Medico Legal Cases can be uploaded online and communicated to courts. MEDLEPR Software has been launched on pilot basis in two Hospitals. This software may further be launched throughout Rajasthan and all courts will start receiving Medico Legal documents in digital format.

e-Committee Supreme Court of India Special Edition





Hon'ble Mr. Justice Biswanath
Somadder, Chief Justice
High Court of Sikkim



MESSAGE

The progress of the e-Courts Project can be gauged from the fact that from being a provider of basic case related services it has now become a dynamic e-system touching every aspect of judicial administration.

Accessibility has become one of the biggest boons after the adoption of technology in the justice delivery system. The information relating to cases, particularly judgment and orders of any Court that hibernated in the dark physical record rooms previously are no longer in sleep mode but alive and awake and available for everyone just at the click of a button; thus easing the process of delivery of information to a great extent. This benefit of technology of easy accessibility was truly realized during the COVID-19 pandemic when there were movement restrictions in place all over the country.

Another form of accessibility that has come about — by use of technology — is the virtual accessibility to Courts. This, to a great extent, has not only reduced the queue in the trial Courts but also eased the process of appearance of litigants, formal witnesses and sometimes even material witnesses. The Courts in Sikkim were fully functional during the COVID-19 pandemic due to the virtual accessibility facility installed not only in the Court rooms but also in the State Correctional Homes. Thus, technology has the potential of being a single factor that would contribute to halting unnecessary and avoidable adjournments due to non-appearance of parties in person, which traditionally choked the movement of cases leading to delayed disposals.

Phase I and Phase II of the e-Courts Project was a mammoth task, which entailed equipping the Courts across the country with the technology and the hardware as well as training the manpower. The High Court of Sikkim is at par with any other Court of the country, having been provided with computer hardware, network connectivity, display televisions, video conferencing facility, power backup facility from fuelled generators and now, with a more green solution, in the form of solar energy. The Case Information system (CIS) was also implemented. Laptops were provided to all the judicial officers, which continues to be replaced every five years. Numerous Information Communication Technology (ICT) training sessions for judicial officers, advocates and staff were conducted. E-filing and e-payment was implemented across all jurisdictions from 2nd August 2020 and I would be happy to share that the practice of e-filing is robust in Sikkim.

E-sewa Kendras have also been established in all the Courts which serves as a single point facilitator for e-services of cases. These e-Sewa Kendras extend assistance particularly to those lawyers and litigants who have no access to good quality internet, computers, scanners, etc, which are required for e-filing of cases. All the assistance rendered at our e-Sewa Kendras including scanning of documents are free of cost.

The delivery of processes in civil matters have been operationalised under NSTEP as part of e-Courts Project Phase II. The High Court and all the District Courts have Justice Clocks installed in its premises. Scanning and digitisation of disposed case records are also progressing and in time we shall have complete up-to-date digitized case records. The Neutral citation project too has been implemented and is now at its third phase of progress.

I would also like to share that the option of procuring certified copies online has also been made available and I have recently approved the proposal and consequent amendment to the relevant Rule exempting from payment of any kind of fees to the certified copies applied and delivered online for judgments and orders available in the CIS. Certified copies with QR code security are also being accepted within our jurisdiction for all purposes.

Sikkim has its own share of challenges, quintessential to its mountainous terrain. The unforgiving torrential rains during the monsoons often causes landslides/mudslides affecting the quality of network connectivity with constant disruptions. The tough terrain also poses another challenge in the delivery and installation of equipment. Nevertheless, there is always a consistent effort at all levels to overcome these challenges.

During the Phase III of e-Courts Project we are aiming, among other things, to put in place and achieve quality live streaming of Court proceedings and establishment of paperless Courts. The exploration of use of Artificial Intelligence during Phase-III to assist the administration of justice is also a welcome step but crucial in so far its use should not mechanize the judicious attributes, which a judge – as a human – is expected to possess. Phase III of e-Courts project in the next coming years, given the vision and technological potential, will surely bring accessibility to justice at the easy reach of all users of the facilities which are being provided. I wish all success for the e-Courts Phase III Project and also hope that this special edition of Newsletter showcasing High Court initiatives under e-Courts Project reaches out to all stakeholders.



Hon'ble Justice Bhaskar Raj Pradhan,
Chairperson , Computer Committee



MESSAGE

It is indeed a privilege to write this message as the Chairperson of the Computer Committee of the High Court of Sikkim for the special issue of e-Committee newsletter.

During the Phase-I the Computer Committee managed to computerize and make operational all four Court Complexes including ten Court Rooms. During Phase-II we launched e-filing 1.0 for the High Court and all District Courts of Sikkim. Simultaneously, Online Electronic filing (e-filing) Rules, 2020 was also implemented. The year 2020 also saw the introduction of the e-payment system for the High Court as well as District Courts of Sikkim. Video conferencing/Hybrid mode of hearing is available in all Courts of Sikkim. e-Sewa Kendras were established in the High Court and all other Courts under the e-Courts Project. Solar Photovoltaic Plants have been installed and are functional in all Districts and sub-Divisional Courts in the State of Sikkim. Justice Clocks have also been installed in the premises of the High Court as well as the District Court complex at Gangtok, Gyalshing, Mangan and Namchi. It is also installed in the Court of the Civil Judge cum- Judicial Magistrate, Chungthang, Mangan and Soreng. The District Courts websites have been safely migrated to S3Waas platform. Additional V.C. equipment was provided to State Central Prison, Rongyek and District Prison, Namchi to facilitate seamless Video Conferencing between the Courts and the Jails. Steps have been taken to ensure that the internet connectivity of all the Courts in Sikkim is good. The High Court website is maintained and updated within the prescribed parameters. Data for the National Judicial Data Grid is timely and regularly updated. While the High Court of Sikkim has implemented CIS 1.0. All other Courts of Sikkim have implemented CIS 3.2. Interoperable Criminal Justice System (ICJS) module is available in CIS 3.2 for all Courts in Sikkim. The High Court of Sikkim has also completed Phase-II of the Neutral Citation Project and would soon progress to Phase-III. The Sikkim Judicial Academy in coordination with the Central Project Coordinator regularly conducts ECT Training programmes.

The High Court of Sikkim has also developed e-Services Portal providing round the clock citizen centric services for the public. The services are efficient and user-friendly. Online RTI platform, online Certified Copy application portal, online Grievance Redressal Portal are some of the key features. We have also developed a file tracking system which helps the High Court easily track physical files. The High Court of Sikkim has also developed its Android and IOS Applications as a single window to access information of the working of the High Court including cause list, case status, daily orders, judgments, notifications, recruitments and free text search of all judgments.

Paperless Court has been designed and is presently in trial stage in use in Court No.3 of the High Court of Sikkim. A health record management system has also been designed for the employees of the High Court of Sikkim that allows medical professionals attached to the High Court to securely store, update, access employee health records, test results, prescriptions and treatment plans. A centralized antivirus security system is in place to ensure that the IT assets of the High Court of Sikkim are well protected. Our team of IT professionals are currently working in developing Inventory Management System, Digital Repository and Employee Record Management System.

I take this opportunity to complement the Central Project Coordinator and his team in ensuring that the High Court of Sikkim's e-initiatives are up to date and at par with the rest of the Country.

Achievements of the Phase I of eCourts Project of High Court of Sikkim

Four Court Complexes namely District Courts at Gangtok, Gyalshing, Namchi and Mangan, which included ten Court Rooms of the complexes were covered under Phase I of the eCourts Project. Major activities like Site preparation for installing hardwares (server, client,

printer, scanner, projector, power backup etc.) Laptops to Judicial Officers & Judge, ICT Training for Judges and Court Staff, Video conferencing, LAN installation CIS deployment were completed during this phase I.

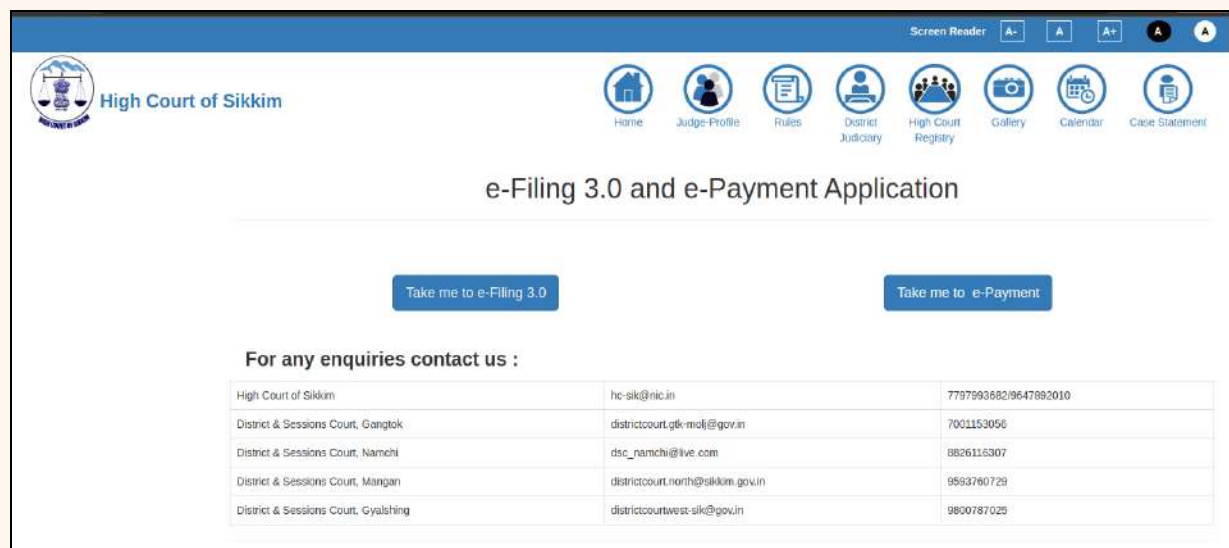
Achievements of the Phase II of eCourts Project of High Court of Sikkim

E-payment: E-payment system for High Court and all the District Courts of the State of Sikkim was launched on 2.08.2020 along with E-Filing 1.0.

Video conferencing/hybrid mode of hearings: Rule for Video Conferencing for Courts, 2020 was notified vide Notification No.81/HCS dated 12.05.2020 and VC/hybrid mode of hearing is available in all Courts.

VC for all the Courts with Jails: Additional VC equipment was provided to State Central Prison, Rongyek and District Prison Namchi under eCourts Project, Phase II to facilitate VC between Courts and Jails in the month of December, 2022. Prior to this, these jails were provided with one Desktop based VC equipment each.

E-filing:



E-filing 1.0 for the High Court and all the District Courts of the State of Sikkim was launched on 2.08.2020. Rules of online electronic filing (e-filing), 2020 was notified vide Notification No. 02/HCS dated 26.06.2020. With the objective of making the courts digital and accessible by electronic means, direction for compulsory e-filing of certain case types has been issued by the High Court of Sikkim in the District Courts as well as the High Court w.e.f. 01.01.2022. E-filing

version 3.0 is in the testing phase and it will be implemented soon.

Scanning and Digitization:

Scanning and digitization of legacy and disposed case records is an on-going process in the High Court and Subordinate Courts of Sikkim. Twenty-nine (29) scanners have been provided for High Court and Subordinate Courts of Sikkim for scanning and digitization under 14th Finance Commission. As on date, 7078 case files have been scanned so far.

e-Sewa Kendras:



eSewa Kendras have been established in the High Court and all the Subordinate Courts of Sikkim, under eCourts Project (Phase II), as the first line of contact between the litigants and judicial establishment for the purpose of accessing eCourts Project related services.

All the services in eSewa Kendra including scanning of petitions are provided free of cost.

Solar Energy for power backup:



Solar Photovoltaic Plants have been installed and are functional in all the District And Sub-Divisional Courts in the State of Sikkim. All the Court

Complexes in Sikkim are now equipped to harness solar energy as an alternate source of energy.

Justice Clocks:



Justice Clocks have been installed under eCourts Project, Phase II and are functional in the premises of the following Court Complexes of the State of Sikkim:

- High Court of Sikkim, Gangtok,
- District Court Complex, Gangtok,
- District Court Complex, Gyalshing,
- District Court Complex, Mangan,
- District Court Complex, Namchi,
- Court of Civil Judge-cum-Judicial Magistrate, Chungthang Sub-Division, Mangan.

- Court of Civil Judge-cum-Judicial Magistrate, Soreng.

Additionally, Justice Clock was also procured and installed in the premises of Department of Justice, Jaisalmer House, New Delhi on its request from the fund provided for Sikkim High Court.

Migration of District Courts Website in S3Waas platform: In the view of ensuring transparency, accessibility and seamless dissemination of information to the public, migration of website of

District & Sessions Court, Namchi, Sikkim, to the new S3Waas platform (<https://namchi.dcourts.gov.in/>) was completed under the guidance of the eCommittee, Supreme Court of India as a part of 14 pilot district court websites on 26.11.2022. Thereafter, the migration of the District Court websites for the Gangtok, Gyalshing & Mangan (<https://gangtok.dcourts.gov.in>, <https://gyalshing.dcourts.gov.in>, <https://mangan.dcourts.gov.in>) to S3Waas platform was completed on 18.07.2023.

WAN connectivity for the Courts of Sikkim under eCourts Projects: The P2P NIC NET leased line connectivity has been provided in district and session courts of Gangtok, Gyalshing, Namchi, Mangan, Soreng, Chungthang, Rangpo, Rongli, Jorethang, Yangang. Additionally, the following BSNL MPLS WAN Connectivity (10 MBPS

for each Court) have also been provided in District Courts Complex, Sichey, Gangtok, Court Of Civil Judge-Cum-Judicial Magistrate, Soreng, Court Of Civil Judge-Cum-Judicial Magistrate, Rongli Sub Division, District & Sessions Court, Gyalshing, Court Of Civil Judge-Cum-Judicial Magistrate, Jorethang SubDivision, Court Of Civil Judge-Cum-Judicial Magistrate, Rangpo Sub Division, District & Sessions Courts Complex ,Namchi, Court Of Civil Judge-Cum-Judicial Magistrate, Chungthang Sub-Division, District & Sessions Court, Mangan, Court Of Civil Judge-Cum-Judicial Magistrate, Yangang Sub Division.

Accessibility Parameters in High Court website: The following features have been integrated in the website of the High Court of Sikkim to enhance and meet accessibility standards from February, 2021:

1. Contrast features (Black and White).
2. Font increases and decreases features.
3. Keyboard (Tab) navigation features for website accessibility.
4. Labelling of image and text.
5. Screen Reader option placed at the front page of the website which will be easily visible to the user.
6. Calendar features incorporated in the website for display of Final Orders/Judgments.
7. Final Order and Judgments are uploaded in pdf as well as HTML format on the website of the High Court of Sikkim.

CIS (Case Information System): High Court of Sikkim has implemented CIS 1.0. All Subordinate Court of Sikkim have implemented CIS 3.2

ICJS (Interoperable Criminal Justice System): Interoperable Criminal Justice System (ICJS)

module is available in CIS 3.2 of Subordinate Courts and is operational in all the District Courts of Sikkim.

NSTEP (National Service and Tracking of Electronic processes): Training programme on the usage of NSTEP Mobile & Web Application was held on 02.03.2019 at the High Court of Sikkim. 21(Twenty-One) smartphones along with stylus pen were also handed over to the Process Servers.

Neutral Citation: High Court of Sikkim has completed Phase II of the Neutral Citation Project and will progress to phase III.

eCommittee Special Drive Training and Outreach Programme: Sikkim Judicial Academy in coordination with the Central Project Coordinator, High Court of Sikkim has conducted 15 (fifteen) ECT training programmes in the Academic Year 2022-23.

On-Going Projects of eCourts Phase-III, First Year

For the successful and timely implementation of the ongoing phase III of the eCourts Project during the FY 2023-24, the procurement of the hardware items like Desktops/AIO PCs, Scanner, Digital Tokens, Handheld Device-NSTEP, High Speed A3 Scanner for Scanning & Digitization of Judicial Case Records

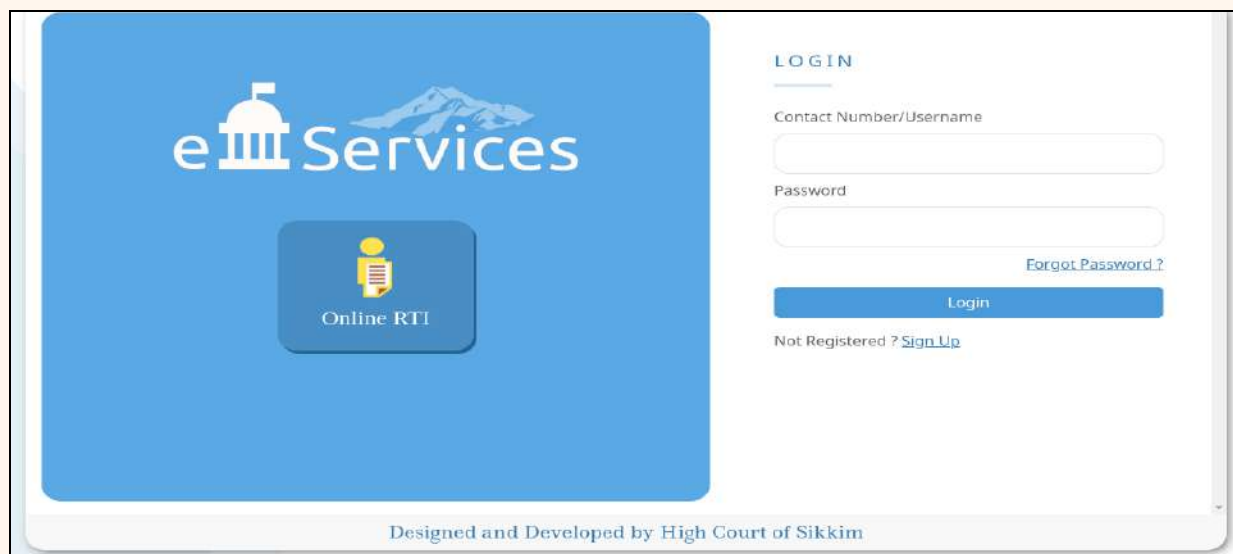
from GeM is under progress. According to the plan and the targets provided by the eCommittee. Six ECT Training programmes are being conducted under eCourts Phase III-Capacity building training in coordination with the Sikkim Judicial Academy for the period from Jan 2024 to March 2024.

Best Practices (e-Initiatives) of the High Court of Sikkim

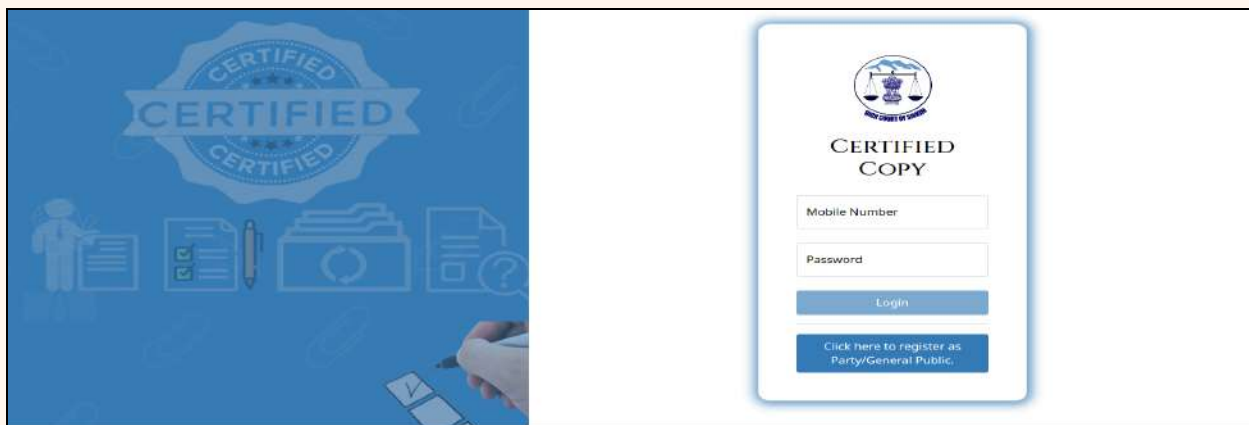
eServices Portal: The High Court of Sikkim has developed an eServices Portal wherein various citizen centric services have been provided for the use of the general public. The portal is designed to fulfil the needs of the lawyers and the general public, by providing online services that were traditionally accessed through more time-consuming, in-person processes. The key services that will be offered through this portal include Online RTI (Right to Information),

Online Certified Copy for Orders and Judgments and Grievance Redressal.

Online RTI Portal: The Online RTI service is a pivotal feature of the portal, enabling individuals to file RTI applications and seek information electronically. Applicants can track the status of their RTI requests through the portal, ensuring transparency and accountability in the information distribution process.



Online Certified Copy for Orders/Judgements:



The eServices Portal allows users to apply for and obtain these certified copies for Orders and Judgements online, eliminating the need to physically visit the court premises.

Grievance Redressal: The Grievance Redressal system within the portal is

designed to address the concerns and complaints of the public regarding judicial services. Users can submit their grievances online and track the progress of their grievance, ensuring that their issues are addressed in a timely and transparent manner.

High Court of Sikkim

Home Judge Profile Rules District Judiciary High Court Registry Gallery Calendar Case Statement

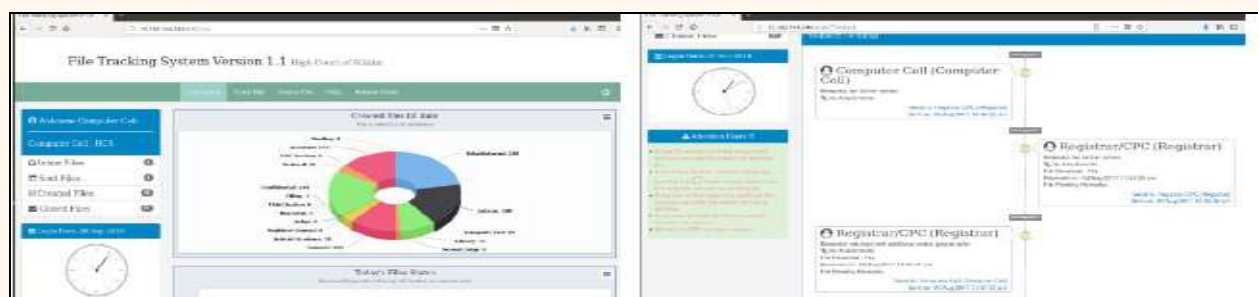
Grievance Redressal

Name *
 Father's Name *
 Mobile Number *
 Email
 Communication Address *
 Permanent Address *
 Grievance/ Suggestions *

File (only .pdf files allowed)
 Choose file No file chosen

Submit

File Tracking System:

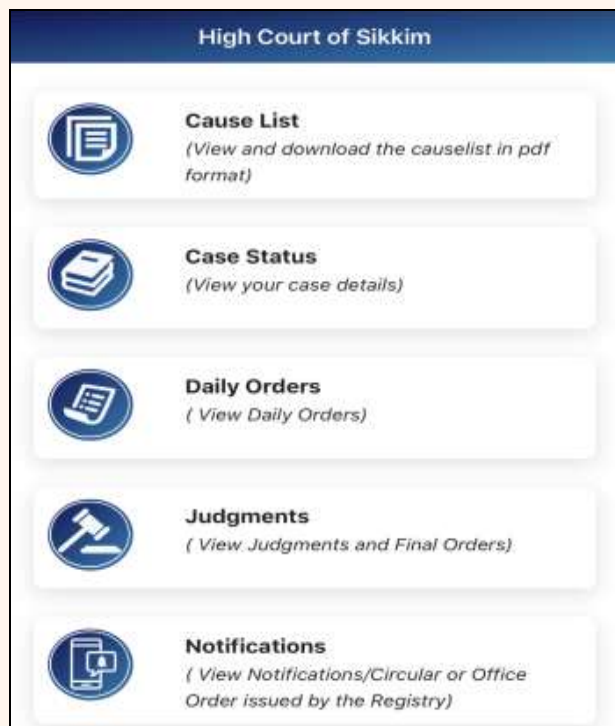


The File Tracking System is a web based application used in the High Court of Sikkim which enables easy tracking of physical files.

Paperless Court: The Paperless Court module was designed for digitising court processes, case files, and documentation. The court

enhances operational efficiency and reduces reliance on physical paperwork. Currently, paperless court is in trial stage and is being used in Court Room No. 3 of the High Court of Sikkim.

Android Application of High Court of Sikkim:



Android Application ‘High Court of Sikkim’ was released on 12.08.2017 followed by iOS version in November, 2021. This application provides a single window to access the case status of the High Court anywhere, anytime.

Health Record Management System: The Health Record Management System was designed for the employees of the High Court of Sikkim that allows medical professionals to securely store, update, and access employees health records from anywhere, facilitating efficient and accurate care.

Centralized Antivirus: SEQRITE Endpoint Security has been implemented in the High Court of Sikkim to protect all IT assets and provide real time protection against cyber security threats. Further, the planning for the following applications are under development:

- **Inventory Management System:**

Inventory Management System will enable us to track and update the inventory of hardware equipment in the High Court of Sikkim by providing real-time insights into stock levels and usage patterns. It optimises resource allocation and reduces wastage and will contribute towards effective resource utilization.

- **Digital Repository:** The Digital Repository is a platform to store and manage case files/legal documents in electronic format. This system enables seamless access to case files, judgments, and legal precedents. The repository's security measures ensure the integrity and confidentiality of sensitive legal information.

Ultimately, this digital repository will promote transparency, accessibility, and informed legal proceedings.

- **Employee Record Management System:**

The Employee Record Management System was designed to streamline and organise employee-related information within the High Court of Sikkim. It will allow concerned Section(s) of this Registry to efficiently store, update, and retrieve employee records. By centralising this data, the system enhances HR processes, enabling better decision-making and resource allocation. The vision of this project is not limited to High Court but also to board Subordinate Courts in future.

Number of Cases Dealt With (Virtual Hearings) on VC In High Courts And District Courts As On 31.07.2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	244601	5896095	6140696
2	Andhra Pradesh	400926	1430957	1831883
3	Bombay	57924	175639	233563
4	Calcutta	155243	90831	246074
5	Chhattisgarh	103816	233540	337356
6	Delhi	321595	5603807	5925402
7	Gauhati – Arunachal Pradesh	2585	8202	10787
8	Gauhati – Assam	266686	451820	718506
9	Gauhati – Mizoram	4032	13268	17300
10	Gauhati – Nagaland	1077	828	1905
11	Gujarat	406413	210722	617135
12	Himachal Pradesh	184343	186567	370910
13	Jammu & Kashmir	260853	528195	789048
14	Jharkhand	221874	687128	909002
15	Karnataka	1250118	156447	1406565
16	Kerala	165373	611988	777361
17	Madhya Pradesh	676813	982997	1659810
18	Madras	1473712	390130	1863842
19	Manipur	50176	15925	66101
20	Meghalaya	5475	51040	56515
21	Orissa	332261	299413	631674
22	Patna	277203	2656242	2933445
23	Punjab & Haryana	599579	2730175	3329754
24	Rajasthan	240263	208996	449259
25	Sikkim	604	14991	15595
26	Telangana	991300	192849	1184149
27	Tripura	21893	35150	57043
28	Uttarakhand	87883	46955	134838
	Total	8804621	23910897	32715518

Status of Implementation of Rules of VC As On 31.07.2024

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.07.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 31.07.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in DC	Functioning e- Sewa Kendras in DC
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	Yes	118
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	39
18	Madras	Yes	Yes	28
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	15
21	Orissa	Yes	Yes	126
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	111
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	Yes	34
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	29
	Implemented	28	27	1088
	Not Implemented	0	1	

Status of Implementation of e-Payments as on 31.07.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e- Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	Yes	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	22
	Not Implemented	5	6

Statistics of Virtual Courts as on 31.07.2024

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	154536	154529	468	30215	19690402
2	Chhattisgarh Traffic Department	781	757	0	77	128300
3	Gujarat Traffic Department	1384917	1334436	2488	115732	90332606
4	Haryana Traffic Department	1730874	1666201	6177	93315	78820051
5	Himachal Pradesh Traffic Department	363982	265396	460	11946	17201405
6	Jammu Traffic Department	554405	520963	3517	108803	69490745
7	Karnataka Traffic Department	62054	62020	177	53545	478278290
8	Kashmir Traffic Department	826197	808835	99144	152926	84723456
9	Kerala (Police Department)	1508821	1505521	3351	148808	80120216
10	Kerala Transport Department	1010277	1004124	4803	151761	200780507
11	Madhya Pradesh Traffic Department	519629	485394	469	23286	21209702
12	Maharashtra Transport Department	56569	55108	20	2126	2878805
13	Manipur Virtual Court (Traffic)	1	0	0	0	0
14	Manipur Virtual Court (Transport)	483	1	0	0	0
15	Meghalaya Traffic Department	704	539	0	43	31200
16	Notice Branch Delhi Traffic Department	19868739	19587634	95565	1883304	1349499356
17	Odisha Traffic Ctc-Bbsr Commissionerate	562578	504959	963	33999	32171001
18	Pune Traffic Department	6079	6055	25	631	118200
19	Rajasthan Traffic Department	38735	36292	2945	12427	8954071
20	Tamil Nadu Traffic Department	214166	171142	1560	101459	943673250
21	Tripura Traffic Department	3415	3413	5	1154	261500
22	Uttar Pradesh Traffic Department	18149520	14371727	80495	955725	541045041
23	Uttarakhand Traffic Department	27713	24451	79	1736	2080001
24	Uttarakhand Transport Department	8936	6742	21	482	730300
25	Virtual Court Chandigarh	552641	552641	1066	43865	42238511
26	Virtual Court Delhi (Traffic)	6770740	6691746	125845	1858230	1791791702
27	Virtual Court Gujarat (Transport)	204948	196673	976	25278	99593705
28	West Bengal Traffic Department	197827	191226	1068	8674	4637952
	Total	54780267	50208525	431687	5819547	5960480275

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.07.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	26
	Not Implemented	2

E-Filing Total Count As On 31.07.2024

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	5824	5824
2	Andhra Pradesh	High Court	16087	3	16090
3	Bombay	Both Court	295749	1034362	1330111
4	Calcutta	High Court	6554	1322	7876
5	Chhattisgarh	Both Court	496	20	516
6	Delhi	District Court	*	809118	809118
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	6604	10921	17525
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	61346	25	61371
12	Himachal Pradesh	Both Court	2074	78630	80704
13	Jammu & Kashmir	Both Court	25500	75878	101378
14	Jharkhand	Both Court	12	593	605
15	Karnataka	Both Court	2254	92213	94467
16	Kerala	District Court	*	667745	667745
17	Madhya Pradesh	District Court	*	401	401
18	Madras	Both Court	61318	702013	763331
19	Manipur	High Court	2316	886	3202
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	12157	46995	59152
22	Patna	Both Court	522661	801	523462
23	Punjab & Haryana	Both Court	23061	25433	48494
24	Rajasthan	Both Court	15148	2611	17759
25	Sikkim	Both Court	3505	4586	8091
26	Telangana	Both Court	6215	207	6422
27	Tripura	Both Court	3764	2758	6522
28	Uttarakhand	Both Court	52	36095	36147
		Total	1066874	3599441	4666315

e-Committee Outreach/ Training Programmes Conducted During the Month of July 2024

S.No	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	20.07.2024	ECT_7_2024	Tripura Judicial Academy	Ecourt Programme at Taluka / Village)	Advocate / Advocate Clerk	46
2	14.07.2024	ECT_4_2024	Tripura Judicial Academy	eCourts Programme at district headquarters	Advocate & Advocate Clerks	50
3	28.07.2024	ECT_6_2024	Tripura Judicial Academy	Training Programme on Digitization at High Court Level	High Court Digitization Officials/ Staffs	35
4	14.07.2024	ECT_7_2024/ ECT_12_2024	Chhattisgarh State Judicial Academy	eCourts programme/ computer skill enhancement programme	Advocate & Advocate Clerks	37
5	07.07.2024	ECT_8_2024	Uttarakhand Judicial And Legal Academy, Bhowali, District Nainital	Refresher Programme for Court Staff & N Step Training for Administrative head, Nazarat Employees, Process Server	Court Staff, Admin head, Nazarat Employees, Process Server and Class-III Employees	100
6	15.07.2024	ECT_15_2024	Rajasthan High Court Jaipur Bench	VC Hearings through CISCO Webex	Hands-on training to the Court Staff	13
7	31.07.2024	ECT_18_2024	WBJA	ICT & eCourts Induction Programme for the Newly Recruited Direct District Judges	Newly recruited Direct District Judges	39
8	July	ECT_15_2024	Orissa High Court	Training on "Standard Operating Procedure (SOP) for creating Accessible Court documents	Civil Court Staff	214
9	27.07.2024	ECT_13_2024	High Court of Kerala	Office- training for despatch of judgments & communications to Courts in the District Judiciary	Officials of the Despatch Section, Filing Section and all Judicial Sections	57
10	27.07.2024	ECT_14_2024	Chandigarh Judicial Academy	Cyber Laws & Appreciation & Handling of Digital Evidence"	Judicial Officers	83
11	13.07.2024	ECT_14_2024	Chandigarh Judicial Academy	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	44
12	25.07.2024 & 26.07.2024	-	Delhi High Court	Digital Signature Training	For all the Stenographers	346
TOTAL						1064
